

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.335
77/252(ND)/2023

IN THE MATTER OF:

Income Tax Officer Ward 21(1) New Delhi

Vs.

ROC (M/s. Rohit Landcon Pvt Ltd.)

.... **APPELLANT**

.... **RESPONDENT**

SECTION

U/s 252 Companies Act 2013

Order delivered on 26.04.2023

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :

For the Respondent :

ORDER

Due to paucity of time, the matter is adjourned as directed by Hon'ble Members.

Put up on 10.07.2023.

Sd/-
(Court Officer)